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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 688/2021 & CRL.M.A. 19871/2021
VIKAS KUMAR SIKARIA & ORS. Petitioners
versus
UNION OF INDIA & ORS. Respondents

+ W.P.(CRL) 697/2021 & CRL.M.A. 20142-20143/2021
MAHENDER SINGH RANA & ORS. Petitioners
versus
UNION OF INDIA & ORS. Respondents

MEMO OF APPEARANCE

Mr Prem Prakash, Mr Shikhar Bhardwaj and Mr Abhijit Bhatnagar, Advs. for Intervenors.

Mr Harish Vaidyanathan Shankar, CGSC with Mr Srish Kumar Mishra, Mr Sagar Mehlawat and Mr Alexander Mathai Paikaday, Advs. for UOI.

Mr Ranbir Singh Kundu, ASC for State with Mr Agniwesh Singh and Mr Mukul Dagar, Advs.

Mr Anil Mittal and Ms Komal Aggarwal, Advs. for Noida Police, State of U.P.

Mr Ripu Daman Bhardwaj, SPP for CBI.

Mr Rajat Nair, Standing Counsel with Mr Dhruv Pande, Adv. for ED

Mr Rajesh Mahajan, ASC with Mr Ranjeeb Kamal Bora, Adv. for State Delhi Police in W.P.(CRL) 697/2021

Ms Shiva Lakshmi, CGSC for SFIO in W.P.(CRL) 697/2021

CORAM:

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

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12.07.2022

There is a status report dated 29.07.2021 submitted by the Commissioner of Police, Noida, U.P. Learned counsel appearing for the



respondent submits that copies of the same have not been supplied to them.

Since the said status report is almost one year old, the Noida Police is directed to file a fresh status report indicating upto date status of the FIRs against Westland Trade Private Limited and its subsidiaries. The copy must be supplied to the learned counsel for the petitioners and all other respondents. The status report will also indicate if Noida Police has written any letters to the ED, SFIO and CBI. If they have written to ED, SFIO and CBI, the responses received by them, if any, should be filed.

Let the needful be done within four weeks.

List on 30.08.2022.

JASMEET SINGH, J

JULY 12, 2022

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[Click here to check corrigendum, if any](#)